

12.30½ hrs.

BILLS AS PASSED BY RAJYA SABHA LAID ON THE TABLE

Secretary: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Telegraph Wires (Unlawful Possession) Amendment Bill, 1966.
- (ii) The Maternity Benefit (Amendment) Bill, 1966.

12.31 hrs.

STATEMENT RE: CLOSURE OF BANARAS HINDU UNIVERSITY

Mr. Speaker: Statement by the Minister of Education. Mr. Chaglia.

Shri Priya Gupta (Katihar): Sir, I had given a call attention notice . .

Mr. Speaker: I have called Mr. Chaglia, but another member gets up and speaks. How can he intervene like this?

Shri Priya Gupta: On a point of order.

Mr. Speaker: There is no point of order now. One item has been finished and we have passed on to the next. I have called Mr. Chaglia.

श्री प्रिया गुप्ता (मुंगेर): कैसे नहीं आ सकता। आप मेहरबानी कर के नियम 372 को लीजिये, आप जायद इन रूल के प्रन्दर बयान दे रहे हैं।

प्रध्यक्ष महोदय: आप पहले मुझे इसे सुनने दीजिए तब बतला सकूंगा, पहले कैसे बतला दूँ।

The Minister of Education (Shri M. C. Chaglia): On the reopening of the Banaras Hindu University after summer vacation on the 18th July, 1966 . . .

Shri Hem Barua (Gauhati): It is a very long statement consisting of seven pages. It can be laid on the Table.

Mr. Speaker: If hon. members have got the copies . . .

Some hon. Members: Yes, we have got copies.

Mr. Speaker: . . . then it need not be read.

Shri M. C. Chaglia: Sir, I lay the statement on the Table. [Placed in Library. See No. LT-6585/66].

Mr. Speaker: I then pass on to the next item. Mr. Priya Gupta was raising a point of order.

Shri Priya Gupta: I gave a call attention notice on the 30th July. It is a matter of urgent public importance since the Banaras Hindu University has been closed *sine die*. The students are demanding three things: introduction of supplementary examinations; re-admission of failed candidates in the same year; and accommodation in hostels. The Members of the Executive Council there continue for more than nine years; they are controlling everything; they are standing in the way of any negotiation or compromise between the students and the administration. It is high time that the Ministry of Education set up an Administrator for the University until the Vice-Chancellor is elected as per the proposed amendment to the Bill. The Pro-Vice Chancellor has no power to act and even if there is a move for talks with the students, he cannot actively exercise any power. So the matter should not be delayed any longer. The Minister's statement should be read here and the matter should be discussed in the House immediately. I have also given a notice. It is a matter of urgent public importance.

This is my point of order.

Mr. Speaker: I leave it to the members of the Opposition to decide whether this is a point of order. When I refused that opportunity, I was charged that I was not giving them the time or the chance to explain.